

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
IB-478(ND)/2020

IN THE MATTER OF:

M/s. Relainace Home Finance Ltd.

...PETITIONER

Vs.

M/s. Jubilant Malls Pvt. Ltd. And Others

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 16.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Adv. Sunanda Tulsyan and Adv. Akhil Sachar.

For the Respondent/Corporate Debtor :Adv. Gaurav Mitra, Adv. Kunal Godhwani, Adv. Kinjal Chadha.

ORDER

Heard the Ld. counsel on behalf of the Financial Creditor and Ld. counsel on behalf of the Corporate Debtor. Both the sides may file their written submissions along with judicial decisions, if any. List the matter on **09.08.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)